

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.219- IA/1245(AHM)2023  
ITEM No.220- IA/884(AHM)2023  
ITEM No.221- IA/697(AHM)2023  
ITEM No.222- Mis.A/09(AHM)2022  
ITEM No.223- IA/597(AHM)2022  
ITEM No.224- IA/627(AHM)2022  
ITEM No.225- IA/692(AHM)2022  
ITEM No.226- IA/491(AHM)2023  
ITEM No.227- IA/651(AHM)2023  
ITEM No.228- IA/656(AHM)2023  
ITEM No.229- IA/703(AHM)2023  
ITEM No.230- IA/711(AHM)2023  
ITEM No.231- IA/849(AHM)2023 in IA/690(AHM)2022  
ITEM No.232- IA/1345(AHM)2023  
ITEM No.233- IA/24(AHM)2024  
ITEM No.234- IA/53(AHM)2024  
ITEM No.235- Misc.A/2(AHM)2024 in IA/1061(AHM)2023  
ITEM No.236- IA/632(AHM)2024  
ITEM No.237- IA/614(AHM)2024  
ITEM No.238- IA/456(AHM)2024  
ITEM No.239- IA/723(AHM)2024  
**CP(IB) 268 of 2020**

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Arrow Engineering Ltd  
V/s  
Golden Tobacco Ltd

.....Applicant

.....Respondent

**Order delivered on: 02/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Maulik Nanavati, Adv. in IA/1345(AHM)2023  
Ms. Aishwarya Reddy a/w Adv. Mr. Nisarg Bhardwajin  
IA/491/2023 & IA/24/2024  
Mr. Ankit Sharma, Adv.  
Mr. Masoom Shah, Adv. in IA 692 of 2022

For Arrow Engineering : Mr. Robin Jaisinghani Adv. a/w. Mr. Jacinta D Silva,  
For the Respondent : Mr. Vishal J Dave, Adv. a/w Mr. Mayur Jugtawat, Adv.  
for R-5 in IA/697(AHM)2023  
Mr. Rasesh Sanjanwala, Sr. Adv. a.w Mr. Priyam Shah,  
Adv. for R-3 in IA/697 & 703/2023  
Mr. Saurabh Soparkar, Sr. Adv. a.w Mr. Jay Kansara,  
Adv. a/w Ms. Adrita Bhuyan, Adv. Mr. Maureen Marfatia

Mr. Navin Pahwa, Sr. Adv. a.w Mr. Jay Kansara,  
Adv. a/w Ms. Adrita Bhuyan, Adv.  
Mr. Gaurav Tanvar, Adv. in IA 53 of 2024 and applicant  
in IA 597 of 2022  
Mr. Jaimin Dave, Adv. for R-4 PNB in IA697 & 703/2023  
Ms. Purni Gupta & Ms. Henna George in Mis.A/09/2022  
Mr. Prabhdeep Kaur, Adv. in IA 651 of 2023 for R-1  
: Mr. Anurag Bisaria, Adv.

For the RP

**ORDER**

**IA/1245(AHM)2023 , IA/884(AHM)2023, IA/697(AHM)2023, Mis.A/09(AHM)2022,  
IA/597(AHM)2022, IA/627(AHM)2022 IA/692(AHM)2022, IA/491(AHM)2023,  
IA/651(AHM)2023, IA/656(AHM)2023, IA/703(AHM)2023, IA/711(AHM)2023,  
IA/849(AHM)2023 in IA/690(AHM)2022, IA/1345(AHM)2023, IA/24(AHM)2024,  
IA/53(AHM)2024, Misc.A/2(AHM)2024 in IA/1061(AHM)2023, IA/632(AHM)2024,  
IA/614(AHM)2024, IA/456(AHM)2024 & IA/723(AHM)2024**

Heard Ld. Advocate for the parties. It is informed that on an appeal by the RP against the order of this tribunal vide order dated 14.05.2024, is pending by the Hon'ble NCLAT. However, appearance of RP in these matters was objected by some petitioners while others stated that there was a stay of the impugned order. Meanwhile, it is observed that the progress of the CIRP is not being updated to this Tribunal properly where CIRP has ended and Resolution Plans are pending. The new RP has not taken over but seems to have appeared before Hon'ble NCLAT and the stated matter is listed for hearing on 15.07.2024. It is directed that parties who are appearing in the matter before Hon'ble NCLAT to file an affidavit regarding the present status.

These matters stands adjourned to 23.07.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY  
MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE  
MEMBER (JUDICIAL)**